

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

RP 108/93
in
DA 23/93.

Dt. of Order: 25-1-94.



1. The Director of Maintenance, Southern Telecom, Sub-Region, 6-1-85/10, Second Floor, Saifabad, Hyd-4.
2. The General Manager (Maintenance), Southern Telecom, Region, Infantry Road, Bangalore.
3. The Chief General Manager (Maintenance), Southern Telecom, Region, Carrier Annexure Building, Madras-1.
4. Chief General Manager, Telecommunications, Hyd.
5. Director General Telecommunications, New Delhi.

...Applicants/Respondents

Vs.

1. M. Savaranna
2. N. Hussain Saheb

...Respondents/Applicants

* * *

Counsel for the Applicants : Shri N.V. Ramana, Addl. CGSC

Counsel for the Respondents : Shri Krishna Devan

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CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (A)

THE HON'BLE SHRI T. CHANDRASEKHAR REDDY : MEMBER (J)

* * *

...2.

SKG

RP 108/93
in
OA 23/93

Dt. of Order : 25-1-94.

(Order passed by Hon'ble Shri T.C.Reddy,
Member (J)).

* * *

R.P.108/93 is filed to review the judgment of this Bench dt.8-3-93 passed in OA 23/93. In Original Application No.23/93 the respondents had not filed any counter. The D.A. was filed by the applicants therein who were working as Selection Grade Transmission Assistants to re-fix their pay w.e.f.19-11-92. In the D.A. it had been pleaded that the applicants were promoted on 28-6-72 from clerical cadre to the cadre of Transmission Assistant and on completion of 10 years service in the cadre of Transmission Assistant, that the applicants were promoted as Sr.Grade Transmission Assistant on 19-11-82. When the R.P. came up for admission today it was brought to our notice that the applicants in OA 23/93 (Respondents in RP) had not been ~~xixxxm~~ promoted as Sr.Grade Transmission Asst. but only had been given the selection grade in the post of Transmission Asst. w.e.f. 19-11-82. So as seen the Bench had proceeded on the basis while delivering orders in OA 23/93 as if the applicants in OA 23/93 were promoted to the post of Sr.Grade Transmission Asst.(SGTA) on 19-11-82 and that they had been holding the said posts from then onwards.

The position as indicated in the judgment with regard to the post the applicant held is not correct. This constitutes error apparent on the face of the record. So in view of this position it would be fit and proper to review ~~at~~ the judgment dt.8-3-93 passed in DA 23/93 and set aside the same.

2. In the result the judgment dt.8-3-93 in DA 23/93 is reviewed and the same is hereby set aside and DA 23/93 is restored to its file. As there is a factual error in the D.A. Shri Krishna Devan, counsel for the applicants in DA 23/93 seeks time to amend the D.A. suitably. List this D.A. after two weeks for admission. Shri Krishna Devan will be at liberty to take suitable steps to amend the DA in the meanwhile to explain the correct position therein.

CERTIFIED TO BE TRUE COPY
Date.....21.2.1994
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

TO 8V1/

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4. The Chief General Manager, Telecommunications, Hyderabad.
5. The Director General Telecommunications, New Delhi.
6. One copy to Mr.N.v.Ramana, Addl.CSAC.CAT.Hyd.
7. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
8. One spare copy.

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